CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

0 4 No . 698/96

New Delhi: this the 3 day of March, 2000. HON 'BLE MR. S. R. ADIGE, VICE OH AIRMAN (A).
HON 'BLE MR. KULDIP SINGH, MEMBER (J)

Shri A.A. Shiromany, D-III/3437, Vasant Kunj, New Delhi.

.... applicant.

(By Advocate: Shri K.C.Sharma)

Versus

Union of India through

the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Dalhi -1. ... Respondents.

(None appeared)

ORDER

MR.S.R.ADIGE, VC(A)

applicant seeks extension of the benefits of the Hon'ble Supreme Court's judgment dated 15.7.88 in R.P. Chasmane Vs. WOI & Ors (Annexure—A=11) and the CAT PB order dated 26.10.95 in OA No.1324/91 Ms. Rajni Singh Vs. WOI and for counting of his seniority in Central Information Service by taking into account the service rendered by him in the Collected Works of Mahatma Ganchi Project of Information & Broadcasting Ministry of COI with consequential benefits.

Organiser in Regional Field Outles in Ministry of Information & Broadcasting on tempory basis w.e.f. 19.7 On 19.3.59 he was offered and he joined as Temporary Research Assistant in CLMG Project in Publication Civis of Ministry of Information & Broadcasting . On 28.7.62 he was appointed as Asstt. Editor CLMG , and on 28.3.68 he was appointed to officiate as Editor CLMG w.e.f.

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charge on 6.5.77 (Annexure-A9).

a respondents

4. On 10.7.78 issued a Notification appointing inter alia the applicant to officiate in CIS Gr.l w.e.f. 3.6.78. Applicant now prays that the service rendered by him in CUMG Project prior to its integration with CIS (which was constituted w.e.f. 1.3.60) should also be taken into account while determining his seniority in CIS as was allowed to be done in the case of Shri R.P.Chasage

Editor CLMG on adhoc basis (Annexure-A8) and assumed

- had earlier filed OA No.552/87 seeking the same relief which was dismissed and an RA seeking review of the dismissal order was also dismissed. Secondly it is contended that Chasmane's case (supre) is not applicable in applicant's case as it is different on facts and was moreover an order in personam. Thirdly, it is contended that against the Tribunal's order in Rajni Singh's case an applicant is pending before setting to Court. It has also been contended that subsequent to Chasmane's case (supra) the Hon'ble Court in its judgment dated 9.11.50 in A.K.Bhatnagar Vs. UDI & Ors. has taken a different view, and keeping in view the judgment dated 9.11.50, applicant cannot be granted the reliefs claimed.
- A perusal of the CAT PB order dated 9.7.90 in OA No.552/87 filed by applicant and others reveals that when the matter was being heard by the Bench, the issue of seniority by way of counting past service other than any regular service in CIS viz. temporary/achoic service was

pending before the Constitution Bench of the Hom/blo
Supreme Court because of conflicting decisions in
Shri T.Kannan & Ors. Vs. Shri V.T. Arasu & Ors. and
4.K.Bhatnagar & Ors. Vs. WI, and the Hon'ble Supreme
Court had ordered matterance of status quo as on 23.9.
In these circumstances, the Bench in its order dated
9.7.90 felt that extending the benefits of Charmane's
case (supra) to applicant & ors would be tantamount to
prejudging the issues involved, and the only proper coof action would be to await the Hon'ble Supreme Court's
order.

- (supra) has been extended by the Tribunal to Ms. Rajni Singh vide order dated 26.10.95 in 0 A No.1324/91 filed by her (Annexure—A-17). Respondents have contended that an SLP has been filed against that order in the Hon'ble Supreme Court, but hothing has been shown to us staying, modifying or setting aside the aforesaid order dated 26.10.95. Furthermore relying upon the Hon'ble Supreme Court's judgment in Dasmane's case (supra), the CAT PB in its order dated 16.8.96 in 0 A No.1394/91 Ms. Chandrika Was & Ors. Vs. WOI & Ors. and connected cases has extended the benefits contained in Dhasmane's case to those applicants also.
- 8. Meanwhile applicant has retired on superannuation on 31.12.89.
- As no specific finding was remorded on applicant claims by CATPB in its order dated 9.7.90 in OA No.552/87 filed by him & others earlier, it cannot be said to operate as Res Judicata. We are satisfied that the case of applicant is on all fours with that of Ms. Rajni Singh's OA No.1324/99 disposed of by order dated 26.10.95 and or Ms. Chandrike Was

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& Ors. OA No.1394/91 and connected cases disposed of by order dated 16.8.96, and denial of the benefits claimed by him, which have been extended to others in the aforesaid cases would be subjecting applicant to hostile discrimination.

10. Furthermore as the non-counting of the aforesa service affects applicant's monthly pension it is a continuing cause of action and hence would not be hit by limitation.

In the result the Dq succeeds and is allowed to the extend that seniority of applicant in CIS(now II) should be refixed after taking into account the service rendered by him in CWMG Project, Publication Division, Ministry of I & B, whereupon applicant's retiral benefits should be recaluculated and paid to him along with arrears with effect from the date of his superannuation on 31.12.89 as expeditiously as possible and preferably within a period of 4 months from the date of receipt of a copy of this order. No costs.

(KULDIP SINGH)
MEMBER(J)

(S.R. ADIGE) VICE CHAIRMAN (A)

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